

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE EIGHTEENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 1295 OF 2024

Writ Appeal under clause 15 of the Letters Patent Against the Order dated 10-09-2024 in WP.No. 18434 of 2024 on the file of the High Court.

Between:

The Managing Committee, Jama Masjid situated at Mouzzampura Mallepally Hyderabad. Rep by its President Mohammed Saleem Ahmed H. No. 11-3-834 Mallepally Hyderabad

...APPELLANT

AND

1. Sajjad Hussain, S/o Late Mohammed Hussain Aged about 56 years Occ Business H No 113693 Mallepally Hyderabad.
2. Shaik Nayeem, S/o Shaik Rasool Aged about 57 years Occ Business R/o H No 113806 Mallepally Hyderabad
3. The State of Telangana, Rep by Its Prl Secretary Minority Welfare Department Secretariat Hyderabad
4. The Telangana State Wakf Board, Rept by its Chief Executive Officer Razzak Manzil Haj House Hyderabad.
5. The Inspector Auditor Wakf, Circle No IV Hyderabad Telangana State Wakf Board Razzak Manzil Haj House Hyderabad.

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Learned Single Judge Common Order dt.10/09/2024 in W.P.No.18434/2024 and W.P.No.38834/2022.

Counsel for the Appellant : SRI SHAFATH AHMED KHAN

Counsel for the Respondent No.1&2 :

**Counsel for the Respondent No.3 : SRI ANANTHULA RAVINDER,
GP FOR BC, SOCIAL, MINORITY WELFARE**

Counsel for the Respondent No.4&5: SRI FARHAN AZAM KHAN,SC FOR WAKF

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1295 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Shafath Ahmed Khan, learned counsel for the appellant.

Mr. Ananthula Ravinder, learned Government Pleader for B.C.Welfare, Social Welfare and Minority Welfare Department for the respondent No.3.

Mr. Farhan Azam Khan, learned Standing Counsel for the respondent No.4.

2. In this intra court appeal, the appellant has assailed the validity of the order dated 10.09.2024 passed by the learned Single Judge in W.P.No.18434 of 2024.

3. From a perusal of the aforesaid order passed by the learned Single Judge, it is evident that the learned Single Judge has not adjudicated the controversy involved in the writ petition and has passed the order with the consent of

the parties. If the appellant is aggrieved by the order passed by the learned Single Judge, the remedy for it is to seek review of the order which has been passed by the learned Single Judge.

4. Therefore, this appeal is disposed of with the liberty to the appellant to seek review of the order dated 10.09.2024 passed by the learned Single Judge in W.P.No.18434 of 2024, if so advised.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-T. KRISHNA KUMAR
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Pri Secretary Minority Welfare Department Secretariat State of Telangana, Hyderabad
2. The Chief Executive Officer, Telangana State Wakf Board, Razzak Manzil Haj House Hyderabad.
3. The Inspector Auditor Wakf, Circle No IV Hyderabad Telangana State Wakf Board Razzak Manzil Haj House Hyderabad.
4. One CC to SRI SHAFATH AHMED KHAN, Advocate. [OPUC]
5. One CC to SRI FARHAN AZAM KHAN, SC FOR WAKF. [OPUC]
6. Two CCs to GP FOR BC, SOCIAL, MINORITY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
7. Two CD Copies.

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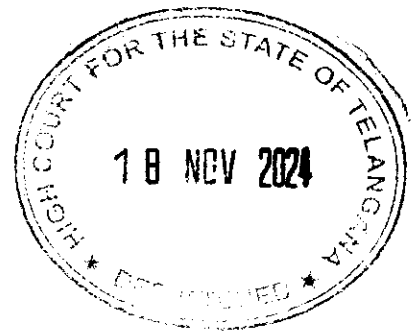


HIGH COURT

**HCJ &
JSR,J**

DATED:18/11/2024

CC TODAY



JUDGMENT

WA.No.1295 of 2024

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

10
18/11/24
JSR